

MR. CHAIRMAN: We shall look into it.

SHRI JYOTIRMOY BOSU: I will let you know something.

SHRI R. VENKATARAMAN: I thought you are saying something. I can face any amount of criticism.

MR. CHAIRMAN: The Minister has not yielded.

(Interruptions)

MR. CHAIRMAN: He is not yielding.

The question is:

"That the Bill be passed."

The motion was adopted.

17.50 hrs.

STATUTORY RESOLUTION RE.
DISAPPROVAL OF CUSTOMS
TARIFF (AMENDMENT)
ORDINANCE, 1981

MR. CHAIRMAN: We take up Items 10 and 11 together.

SHRI JYOTIRMOY BOSU (Diamond Harbour): A paper has to be laid on the Table of the House and I am going to oppose it.

MR. CHAIRMAN: It is admitted to be laid on the Table of the House at 6 O'Clock.

SHRI JYOTIRMOY BOSU: Would you be kind enough to allow us? I am saying that can we not defer our statutory resolution for tomorrow?

MR. CHAIRMAN: We take up Items 10 and 11 together.

Mr. Bosu will please move his resolution.

SHRI JYOTIRMOY BOSU: Sir, I beg to move:

"That this House disapproves of the Customs Tariff (Amendment) Ordinance, 1981 (Ordinance No. 9 of 1981) promulgated by the President on the 26th July, 1981."

Sir, firstly I would like to repeat the same question that has been put by a number of my learned friends sitting in this side of the House. Why you require to promulgate an Ordinance? I know that in certain cases, promulgation of Ordinances for non-circulation of the Bills is necessary. If you see the record, you will find that I resented it. They are trying to impose a duty on a commodity like Petroleum which was in the private sector. They are manipulating and avoiding payment of taxes worth millions of rupees. If you justify that in this case, we shall certainly be very pleased. But I would like because you represent the Cabinet, which has a collective responsibility. You are Government as far as I am concerned. I ask you why this Order is not circulated to the Members of Parliament.

Why is it that I have to keep on telephoning people of different Sections to get these orders? And only the other day I got an Order that cement price has been increased and the Industry Ministry has told the Lok Sabha Secretariat that no Order has been issued by the Industry Ministry. Now tell me, Mr. Venkataraman, how can such an increase be valid unless the Government issues an Order? The Press hand-out is no authority at all. If that is the way you use to run the Government, it is your baby. We would like to have a reply right here and now as to whether an Order authorising increase in the price of cement has been issued and, if so, on what date? Why is it that the Lok Sabha Secretariat has been told that it has not been issued? If it has not been issued at all, the money collected so far without authority has to be refunded to the consumers who have paid the money. Will the hon. Minister kindly enlighten first before I proceed further.

MR. CHAIRMAN: In any event, this does not deal with cement I believe.

SHRI JYOTIRMOY BOSU: This is a cementation.

MR. CHAIRMAN: He has assured you a satisfactory reply during his turn.

SHRI JYOTIRMÖY BOSU: Let us come to the Bill. Am I able to catch your eye?

MR. CHAIRMAN: Yes, you have all my attention.

SHRI JYOTIRMOY BOSU: Sir, kindly regulate the House. Now, I come to the Ordinance. In this Ordinance, Section 2 says:

"In the Customs Tariff Act, 1975, in the First Schedule, in Chapter 15,—

(i) in Heading No. 15.01/06, in sub-heading No. (2), for entry in column (3), the entry "200 per cent" shall be substituted;"

MR. CHAIRMAN: I hope, the hon Member can take it that the members have at least read the Bill.

SHRI JYOTIRMOY BOSU: You can speak on my behalf that way. Further, it says:

"(ii) in Heading No. 15.07,—

(a) in sub-heading No. (1), for the entries in columns (3) and (4), the entries "200 per cent" and "190 per cent" shall, respectively, be substituted;

(b) in sub-heading No. (2) for the entries in columns (3) & (4), the entries "200 per cent" and "190 per cent" shall, respectively, be substituted;

(c) in sub-heading No. (3), for the entries in columns (3) and (4), the entries "200 per cent" and "190 per cent" shall, respectively, be substituted;"

MR. CHAIRMAN: It would be better if you paraphrase or make a precise of it.

SHRI JYOTIRMOY BOSU: You are a professional lawyer.

MR. CHAIRMAN: There should not be any reflection on the Chair.

SHRI JYOTIRMÖY BOSU: I said, "You are professional lawyer". You, a very successful lawyer.

SHRI C. T. DHANAPANI (Pollachi): Indirect influence.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Mr. Jyotirmoy Bosu is reading for the first time.

SHRI JYOTIRMOY BOSU: Then, it says:

(iii) in Heading No. 15.06/13, for the entry in column (3), the entry "200 per cent" shall be substituted;" etc. etc.

Let us now come to the Customs Tariff Act, 1975. What are the items and for whom it is meant? I quote:

"15.01106 Animal (including fish) fats and oils, crude, refined or purified: Column (3)

(1) Not elsewhere specified 60 per cent.

(2) Tallow 40 per cent.

15.07 Fixed vegetable oils, fluid or solid, crude, refined or purified:

(1) Not elsewhere specified 60 per cent.

(2) Soyabean oil 6 per cent.

(3) Palm oil 60 per cent.

MR. CHAIRMAN: Now, your agony is over for the day. Shri Maganbhai Barot.

SHRI JYOTIRMOY BOSU: I must be allowed to speak.

MR. CHAIRMAN: Shri Maganbhai Barot.

 18 hrs.

PAPERS LAID ON THE TABLE—
 Contd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a point of Order.